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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6237/1998

DLF UNIVERSAL LTD. & ANRPetitioners

Through: Mr. Rajiv Nayar, Sr. Adv. with

Ms. Meghna Mishra, Mr. Varun Kumar, Mr. Tarun Mehta and Ms. Yashodhara Gupta, Advs.

versus

DDA & ORSRespondents

Through: Ms. Garima Prasad, Sr. Adv.

with Mr. Anish Dhingra and Mr.Pankaj Tomar, Advs. for R-

1/DDA

Mr. Tushar Sannu, Standing Counsel with Mr. Sahaj Karan Singh and Mr. Manoviraj

Singh, Advs. for MCD

Ms. Pinky Pawar, Adv. for UOI

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA ORDER 27.08.2024

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- 1. This hearing is being conducted through hybrid mode.
- 2. Learned Senior Counsel for the petitioner points out that in the *interregnum*, a fresh affidavit has been filed by the DDA. He requests some time to respond to the same.
- 3. Let the response be filed by the petitioners within 10 days from today.
- 4. Re-notify the matter for further arguments in the category of 'Part Heard' matter on 15.10.2024 at 02:30 PM.

DHARMESH SHARMA, J.

This is a digitally signed order.